

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 307/TT/2019**

- Subject** : Petition for truing up of transmission tariff 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Spare Converter Transformer for Vizag back to back HVDC terminal in Southern Region.
- Date of Hearing** : 16.10.2019.
- Coram** : Shri P. K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member
- Petitioner** : Powergrid Corporation of India Limited
- Respondents** : Karnataka Power Transmission Corporation Ltd. and Ors.
- Parties present** : Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Anshul Garg, PGCIL  
Shri B. Dash, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the present petition is filed for truing up of the tariff of the 2014-19 period and determination of tariff for 2019-24 period in respect of 'Spare Converter Transformer' for Vizag back to back HVDC terminal in Southern Region in terms of 2014 Tariff Regulations and 2019 Tariff Regulations. He further submitted that final tariff of the asset covered in the present petition for 2014-19 tariff period was allowed by the Commission vide order dated 16.2.2016 in Petition No. 447/TT/2016. He submitted that all the information required for truing up of the tariff for 2014-19 period as well as determination of tariff for 2019-24 period has been filed by them and requested that the tariff as prayed may be allowed. He also submitted that they have duly served the copy of petition on all the respondents.

2. The Commission directed the petitioner to submit whether any asset(s) covered in the present petition has been de-capitalized or the asset(s) has not been in use during earlier period? If so, indicate date of de-capitalization, gross block and cumulative depreciation till the date of de-capitalization on affidavit with an advance copy to the respondents by 31.10.2019.

3. The Commission observed that none of the respondents are present despite service. The Commission directed the respondents to file their reply by 9.11.2019 and the petitioner to file rejoinder, if any, by 18.11.2019. The parties are directed to comply



with the directions within the specified timeline and no extension of time shall be granted.

4. The Commission further directed to list the petition in the second half of November, 2019, for which separate notice will be issued to the parties.

By order of the Commission

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

